

OA 362/03

01.10.2004

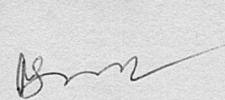
Hon. Mr. Justice S.R. Singh, VC
Hon. Mrs. Roli Srivastava, AM

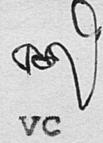
Sri S.S. Sharma, learned counsel for the applicant states that in view of the subsequent developments which took place during the pendency of the O.A. he does not want to press this OA. He prays for liberty to the applicant to file a fresh OA. in the light of changed situation of the case.

Accordingly, in view of the statement made by Sri S.S. Sharma the OA is dismissed as not pressed with liberty to the applicant to file a fresh OA in the changed circumstances of the case.

All the pending MAs are also dismissed.

There shall be no order as to costs.


AM


VC

/pc/